

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STAN AUTOS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STAN AUTOS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/07/1991
3.	Authority under which corporate debtor is incorporated / registered	RoC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1991PTC044879
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office: D-6, Second floor, South Extension, Part-1 New Delhi- 110049 Showroom/Office : G.T. Road, Sherpur Chowk, Ludhiana – 141003, Punjab (India)
6.	Insolvency commencement date in respect of corporate debtor	18.02.2022 (Order received on 21.02.2022)
7.	Estimated date of closure of insolvency resolution process	17.08.2022 (Considering 180 days from the date of order i.e.18.02.2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAJESH KUMAR MITTAL Reg No.: IBBI/PA-002/IP-N00083/2017-18/10224
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra Email: csrajeshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra Email: rpstanautos@gmail.com
11.	Last date for submission of claims	07.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **STAN AUTOS PRIVATE LIMITED** on 18.02.2022 (Order received on 21.02.2022)

The creditors of **STAN AUTOS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 07.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA. – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21.02.2022
Place : Kalyan




RAJESH KUMAR MITTAL
Interim Resolution Professional
IBBI/PA-002/IP-N00083/2017-18/10224
STAN AUTOS PRIVATE LIMITED